

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:1220
ANSWERED ON:12.12.2013
PUNJAB TERMINATION OF AGREEMENTS ACT
Meghwal Shri Arjun Ram

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether any reference in respect of the Punjab Termination of Agreements Act, 2004 has been filed in the Hon`ble Supreme Court by His Excellency the President and if so, the details thereof;
- (b) whether the Hon`ble Supreme Court has listed this case for hearing; and
- (c) if so, the details thereof and if not, whether the Union Government proposes to make a request to the Hon`ble Supreme Court for taking a quick decision on the reference and if so, the details thereof?

Answer

THE MINISTER FOR WATER RESOURCES (SHRI HARISH RAWAT)

(a) to (c) Yes, Madam. The Presidential Reference has raised questions relating to the validity of the Punjab Termination of Agreements Act, 2004 for consideration and report thereon by the Hon'ble Supreme Court.

The reference was listed before the Supreme Court on 17.07.2007 when the matter was ordered to be posted on 18.09.2007 before a Constitution Bench. The Constitution Bench issued notice which was served on all the States. The reference has been tagged with WP(C) No. 455 of 2005. The matter was listed on 14.07.2009 before the Bench presided over by the Chief Justice of India, when the Court did not order any specific date for listing the matter before the Constitution Bench. Making any request to the Hon'ble Supreme Court to take early decision on the Presidential Reference is a matter relating to Ministry of Law & Justice which has been requested to take appropriate action.